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Title: Introduction and passing of the Appropriation (Railways) Vote On Account Bill, 2014.

THE MINISTER OF RAILWAYS AND MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MALLIKARJUN KHARGE): Madam, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015 for the purposes of Railways.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015 for the purposes of Railways."

The motion was adopted.

SHRI MALLIKARJUN KHARGE: Madam, I introduce∗∗ the Bill.

12.25 hrs

> *At this stage,Dr.Kakoli Ghosh Dastidar and some other hon. Members*
>
> *came and stood on the floor near the Table.*

…(*Interruptions*)

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI MALLIKARJUN KHARGE: I beg to move:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015 for the purposes of Railways, be taken into consideration."

MADAM SPEAKER: The question is:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015 for the purposes of Railways, be taken into consideration."

The motion was adopted.

…(*Interruptions*)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

> "That clauses 2 and 3 stand part of the Bill."
> *The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI MALLIKARJUN KHARGE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

…(*Interruptions*)

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